## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## OA No. 2248/2019

New Delhi, this the 5th day of August, 2019

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Smt. Jyoti Sharma, Aged – 37 years, Fresh Appointment, Group 'B', Lecturer – II, W/o Sh. Ravinder Kumar Sharma, R/o Plot No. 35/B, Block D, Friends Enclave, Mundka, Delhi – 110041.

.. Applicant

(By Advocate : Shri Yogesh Sharma)

#### Versus

- 1. Govt. of NCT of Delhi, through, The Secretary/Chief Secretary, I.P. Estate, Delhi Government, New Delhi 110002.
- 2. The Secretary,
  Delhi Subordinate Services Selection Board,
  FC-18, Institutional Area, Karkardooma,
  Delhi 110092.
- 3. Head of Office, State Council of Education Research & Training, GNCT of Delhi, Varun Marg, Defence Colony, New Delhi – 24.

.. Respondents

(By Advocate : Shri Amit Anand)

## ORDER (ORAL)

### Justice L. Narasimha Reddy, Chairman

The applicant responded to the Advertisement No.01/2014 issued by the Govt. of NCT of Delhi for the

post of Lecturer–II (Foundation) (Post Code No. 51/14). It is stated that she has also been provisionally selected in the Screening Test. Her grievance is that though the results were declared on 14.10.2015, no orders of appointment have been issued so far.

- 2. We directed the learned standing counsel for the DSSSB to obtain instructions, at the stage of admission. Today, he placed before us, a copy of the Notice dated 29.03.2019, through which the DSSSB has cancelled the entire exercise in respect of various posts, including Lecturer-II (Foundation). This was on the basis of Communication dated 15.01.2019, received from the State Council of Educational Research and Training. A copy of the same has already been furnished to the learned counsel for the applicant.
- 3. In view of this, we do not find any basis to entertain this O.A. Accordingly, it is dismissed. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

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